

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 2717
TO BE ANSWERED ON 14.03.2016**

RELIEF MEASURES FOR EX-WORKERS

2717. SHRI BISHNU PADA RAY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Andaman and Nicobar (A & N) administration has taken any decision on the report submitted by the Committee constituted for providing relief to the Ex-workers of ATI Ltd;**
- (b) if so, the details thereof;**
- (c) the initiatives taken by the A & N Administration on the letter submitted by the Public representatives in this regard; and**
- (d) the time by which the dues to the Ex-ATI workers is likely to be paid?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) to (c): No Sir, the recommendation of the Committee could not be implemented since the matter was subjudice before Hon'ble Apex Court. However, the matter has been recently disposed off by the Hon'ble Supreme Court. This Administration shall take a decision in this respect shortly.

(d): In view of the above, no firm commitment can be made as to the time likely to be taken.
